

AS PASSED BY THE RAJYA SABHA
ON 3RD AUGUST, 2011

Bill No. XLII-C of 2010

THE JAWAHARLAL INSTITUTE OF POST-GRADUATE MEDICAL
EDUCATION AND RESEARCH, PUDUCHERRY (AMENDMENT)
BILL, 2011

(AS PASSED BY THE RAJYA SABHA)

A

BILL

*to amend the Jawaharlal Institute of Post-Graduate Medical Education and Research,
Puducherry Act, 2008.*

BE it enacted by Parliament in the Sixty-second Year of the Republic of India as follows:—

1. This Act may be called the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry (Amendment) Act, 2011. Short title.

2. In section 28 of the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Act, 2008, in sub-section (1),— Amendment of section 28 of Act 19 of 2008.

(a) for the words “one year”, at both the places where they occur, the words “three and one-half years” shall be substituted;

(b) in the proviso, for the words “Provided that”, the following shall be substituted, namely:—

“Provided that the employees, who have, or as the case may be, who have not, exercised their option and not transferred out of the Institute as on the date of coming into force of the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry (Amendment) Act, 2011, may exercise their option afresh before the specified period: 5

Provided further that”.

RAJYA SABHA

A

BILL

to amend the Jawaharlal Institute of Post-Graduate Medical Education and Research,
Puducherry Act, 2008.

(As passed by the Rajya Sabha)

GMGIPMRND—799RS(S3)—03-08-2011.